

(a) whether the Utkal Provincial Congress Committee sent a copy of their resolution in the month of October, 1952, to the Government of India for the integration of Seraikhal and Kharsawan with Orissa State; and

(b) if the answer to part (a) above be in the affirmative, what action Government propose to take in the matter?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) No.

(b) Does not arise.

#### AUDITING GOVERNMENT-SPONSORED FACTORIES

\*662. **Shri Natesan:** Will the Minister of Finance be pleased to state how auditing is being done in the case of Government-sponsored factories?

**The Minister of Revenue and Expenditure (Shri Tyagi):** The information is being collected and will be laid on the table of the House in due course.

#### ELECTION PETITIONS

\*663. **Shri B. S. Murthy:** Will the Minister of Law be pleased to state:

(a) the total number of election petitions filed by candidates from Madras State under the Representation of the People Act; and

(b) how many of them have been disposed of so far?

**The Minister of Law and Minority Affairs (Shri Biswas):** (a) and (b). Upto the 21st November, 1952, 32 election petitions have been filed in Madras State, and 3 of them have been disposed of so far.

#### SCHOLARSHIPS FOR SCHEDULED TRIBES

\*664. **Shri B. S. Murthy:** Will the Minister of Education be pleased to state:

(a) the amount distributed as scholarships in the current year for Scheduled Tribes;

(b) the studies for which preference is given in sanctioning scholarships; and

(c) the number of such applications received and the number sanctioned?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) to (c). The hon.

Member's attention is drawn to the statement laid on the Table of the House. [See Appendix IV, annexure No. 10]

#### NAGPUR CONVENTION OF HARIJAN MEMBERS OF PARLIAMENT

\*665. **Shri B. S. Murthy:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received copies of the resolutions passed at the recent Nagpur Convention of Harijan Members of Parliament and State Legislature; and

(b) if so, what action Government propose to take on the resolutions?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) No.

(b) Does not arise.

#### FINANCIAL ASSISTANCE TO HYDERABAD

\*666. **Shri H. G. Vaishnav:** Will the Minister of States be pleased to state:

(a) the total loss of revenue incurred by Hyderabad State as a result of financial re-arrangements;

(b) the total amount of annual subsidy given by the Centre to that State; and

(c) whether the Centre propose to increase the amount of subsidy as requested by the Hyderabad Government and if so, to what extent?

**The Minister of Home Affairs and States (Dr. Katju):** (a) I presume that the reference is to the financial integration of State with the Central Government; the net immediate loss of revenue to the State after taking into account the expenditure saved as a result of financial integration was computed at Rs. 135 lakhs (O.S.);

(b) Rs. 135 lakhs (O.S.);

(c) The grant-in-aid was fixed at Rs. 135 lakhs (O.S.) as a final settlement with the concurrence of the Hyderabad Government and it is not proposed to re-open the matter.

#### DISTRICT COUNCILS (ASSAM)

\*668. **Shrimati Khongmen:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Assam Government made a request